

I. Notifications of the Ministry of Communications**II. Report and Accounts (2017-18) of BSNL, New Delhi and related papers**

संचार मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री मनोज सिन्हा): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:—

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Communications (Department of Telecommunications), under Section 37 of the Telecom Regulatory Authority of India Act, 1997:—

- (1) No. 116-6/2017-NSL-II, dated the 13th December, 2018, publishing the Telecommunication Mobile Number Portability (Seventh Amendment) Regulations, 2018 (9 of 2018), along with delay statement.
- (2) No. 311-04/2017-QoS, dated the 21st December, 2018, publishing the Telecom Commercial Communications Customer Preference (Amendment) Regulations, 2018 (10 of 2018), along with delay statement.
- (3) F. No. 21-04/2018-B&CS, dated the 28th December, 2018, publishing the Telecommunication (Broadcasting and Cable) Services Standards of Quality of Service and Consumer Protection (Addressable Systems) (Amendment) Regulations, 2018 (11 of 2018).
- (4) No. 311-04/2017-QoS, dated the 21st December, 2018, publishing Corrigendum to Notification No. 311-04/2017-QoS, dated the 19th July, 2018, along with delay statement.

[Placed in Library. For (1) to (4) See No. L.T. 10791/16/19]

II.(1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (a) Eighteenth Annual Report and Accounts of the Bharat Sanchar Nigam Limited (BSNL), New Delhi, for the year 2017-18, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Performance Review of the Bharat Sanchar Nigam Limited (BSNL), for the year 2017-18.

- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 10960/16/19]

Reports and Accounts (2017-18) of C-DAC and C-MET, Pune and related papers

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI VIJAY GOEL): Sir, on behalf of Shri S.S. Ahluwalia, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report and Accounts of the Centre for Development of Advanced Computing (C-DAC), Pune, for the year 2017-18, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Centre.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (i) (a) above. [Placed in Library. See No. L.T. 10799/16/19]
- (ii) (a) Annual Report and Accounts of the Centre for Materials for Electronics Technology (C-MET), Pune, for the year 2017-18, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Centre.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (ii) (a) above. [Placed in Library. See No. L.T. 10798/16/19]

I. Notifications of the Ministry of Railways

II. Report and Accounts (2017-18) of HMRDC, Bengaluru and related papers

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN): Sir, I lay on the Table:—

- I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Railways, under Section 199 of the Railways Act, 1989, along with delay statement:—
- (1) G.S.R. 278 (E), dated the 26th March, 2018, publishing the Railways (Punitive charges for overloading of wagon) Amendment Rules, 2018.
- (2) G.S.R. 1205 (E), dated the 14th December, 2018, publishing the